

(c) and (d) Under the Scheme for RRR of Water Bodies with domestic support, an amount of Rs. 146.16 crore was released as central assistance to the States of Karnataka and Orissa during the year 2009-10 and "Demonstrative Projects on Rain Water Harvesting and Artificial Recharge to Ground Water" an amount of Rs. 25.06 crore was sanctioned to the States of Kerala, Punjab, Arunachal Pradesh, West Bengal, Tamil Nadu, Uttar Pradesh, Madhya Pradesh, Karnataka and Andhra Pradesh.

(e) to (g) Proposal from Government of Jammu & Kashmir or from Central Organisations under the scheme Ground Water Management and Regulation have not been received as per approved guidelines in the Ministry of Water Resources. However, during IX Plan, 8 projects were implemented in Jammu, Kathua and Udhampur districts under the central sector scheme of "Study of Recharge to Ground Water".

#### **Disputed water projects**

‡539. SHRI ANIL MADHAV DAVE:

SHRI SHREEGOPAL VYAS:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the names of the water projects having dispute with Pakistan;
- (b) the role of the international treaty in it;
- (c) whether there is provision to review the treaty, if so, on which matters;
- (d) whether there is any proposal to do so; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) Pakistan has raised dispute under the provisions of Indus Waters Treaty 1960 on the construction of Kishenganga Hydroelectric Project by India in Jammu and Kashmir and has initiated Court of Arbitration Proceedings.

(c) The Treaty provides for its provisions to be modified/terminated by a duly ratified Treaty concluded for that purpose between the two Governments, in either case.

- (d) No, Sir.
- (e) Does not arise.

#### **River dispute between Goa and Karnataka**

540. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of WATER RESOURCES be pleased to state:

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‡Original notice of the question was received in Hindi.